

Master Circular
**Exposure Norms and Statutory/
Other Restrictions**

Proforma – II

[Vide para 5.1.3]

Name of the Bank :

Position as on :

(Rs. in lakhs)

Particulars	Amount
1. Total time and demand liabilities (as defined in Section 18 read with Section 56 of the Banking Regulation Act, 1949)	
2. Total paid-up share capital and reserves	
3. Total "Capital Funds"(Tier I and Tier II)	
4. 75% of item (2)	
5. Total of item 1 and 4	
6. (i) 15% of item 3	
(ii) 40% of item 3	
7. (i) Unsecured advances including clean bills purchased/discounted and cheques purchased	
(ii) Percentage of item 7(i) to item 5	
(iii) Total loans/advances including bills purchased outstanding against directors (including relatives) and the concerns in which they are interested	
(a) Secured	
(b) Unsecured	
I 100% of total Non-Funded facilities to all directors (including relatives)	
8. Percentage of total of items 7(iii)(a) and (b) and (c) to item 5	

Note: Figures should be rounded-off upto two decimal points